

(b) whether the Corporation has implemented the policy laid down by Government in this regard and what is the resultant increase in the direct sales by the Corporation ; and

(c) whether the Minerals and Metals Trading Corporation was allowed drawback of export duty on medium and high grade ores and the amount of drawback received by the Corporation separately and the amount paid against canalised orders ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) A copy each of the following documents is placed on the Table of the House :—

- (1) The M. M. T. C's Press note dated the 14th July, 1969.
- (2) Letter dated the 1st July, 1969 addressed by the MMTC to the President, Federation of Indian Mineral Industries, New Delhi.

[Placed in Library. See No. LT—620/71]

It is not considered desirable to place on the Table of the House correspondence between Government and the Corporation on police matters. However, the contents of the above-mentioned documents are in accordance with Government's policy.

- (b) (i) The Corporation has been endeavouring to carry out Government's policy in this regard.
- (ii) The direct sales of manganese ore by M.M.T.C. increased from 5.67 lakh tonnes in 1969-70 to 8.24 lakh tonnes in 1970-71 ; and during the first quarter of 1971-72, the Corporation has already concluded direct sales amounting to 6.42 lakh tonnes.

(c) Under the Customs law "drawback" is admissible only on import duty and not on export duty and accordingly the M.M.T.C. have not received any payments of drawback of the export duty paid by them on manganese ore.

Extension of Concessions in Excise Duty to Tea Gardens of Assam

4107. SHRI DINESH CHANDRA GOSWAMI : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the concessions, given to tea gardens of Danrang, Sibsagar and Lakhimpur district in Assam for getting a net average price below Rs 5 during the years 1967-68 and 1968-69 to pay Excise Duty at a reduced rate of 70 paise per kg., are going to expire on the 30th June, 1971 ;

(b) whether Government propose to extend the period of concession for a further period considering the difficulties faced by these tea gardens ; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) to (c). Concession in Excise duty allowed to weaker gardens of tea including some areas in Assam, have been extended upto March 31, 1972.

Statement of Chief Minister of West Bengal regarding need for emergency in the State

4108. SHRI H. M. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to a statement made by the Chief Minister of West Bengal, Mr. Ajoy Mukerjee, stating that virtual emergency had arisen in the State following pressure of the Bangla Desh evacuees ;

(b) whether Government have received any report in this regard from the State Government or from its own intelligence sources ;

(c) if so, the main points thereof ; and

(d) the action, if any, being taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K.C. PANT) : (a) and (b). Yes, Sir.